

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 111/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022

Petitioner : ReNew Solar Power Pvt. Ltd. & Anr.

Respondent : Central Transmission Utility of India Ltd & Anr.

Petition No. 112/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022

Petitioner : ReNew Surya Ojas Pvt. Ltd.

Respondent : Central Transmission Utility of India Ltd & Anr.

Petition No. 15/RP/2024

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 passed by this Commission in Petition No. 111/MP/2024.

Petitioner : ReNew Solar Power Private Limited and Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 16/RP/2024

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 passed by this Commission in Petition No. 112/MP/2024.

Petitioner : ReNew Surya Ojas Private Limited.



Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **7.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, ReNew
Shri Girik Bhall, Advocate, ReNew
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri V. C. Sekhar, CTUIL
Shri Lasit Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent, CTUIL, prayed for an adjournment on the grounds of the non-availability of the arguing counsel. Learned counsel for the Petitioners, as such, did not oppose the said request but prayed for an early listing of the matters.

2. Considering the request of the learned counsel for the Respondent, CTUIL, the Commission adjourned the matters.

3. CTUIL, in Petition Nos. 111/MP/2024 and 112/MP/2024, is directed to provide on an affidavit within two weeks the details of the connectivity grantee at Koppal substation on which bilateral bills have been raised in the following table:

Sl. No.	Name of the Connectivity grantee	Connectivity quantum (MW)	GNA effective date	Element (s) for which bilateral bill has been raised	Billing period	Amount

4. The Petitions will be listed for hearing on **18.2.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)